Mr. Speaker: I have repeately said 'that the matter of law and order is entirely in the hands of the State Government. There are Assemblies there, and there are Members there who are representing smaller constituencies than we do here. If, on account of any particular action on the part of the Central Government or at the behest of the Central Government, anything has been done, then that is a different matter, but I have ascertained from the Central Government that no such circular has been issued. It may be unfortunate that these incidents have occurred, but it is for those hon. Members to take it up there. We have not got any jurisdiction over it; we cannot clothe ourselves with jurisdiction over matters over which we have none.

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Shri Braj Raj Singh: But the Central Government could advise the State Government.

Mr. Speaker: No, the Central Government have no jurisdiction.

Shri Eraj Raj Singh: May I submit that as a mark of sympathy for those persons who have been killed, I and my party Members withdraw from the House?

(Shri Braj Raj Singh then left the House).

Shri F. N. Singh: As the Union Government have failed to advise the State Government to institute a judicial inquiry, we are leaving the House in protest.

भी यादव : भन्यक महोदय, चूकि यह बहुत महत्वपूर्ण प्रश्न है भौर हमें यहां पर इसकी चर्चा नही करने दी जा रही है ' इसलिये हम भी उसके प्रोटैस्ट में वाकधाउट करते हैं।

(Shri P. N. Singh, Shri Yadav and Shri L. Achaw Singh then left the House). 12-44 hrs.

PAPERS LAID ON THE TABLE

WHITE PAPER II CONTAINING NOTES, MEMORANDA AND LETTERS EXCHANGED BETWEEN THE GOVERNMENTS OF INDIA AND CHINA DURING SEPTEMBER-NOVEMBER, 1959.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehra): I beg to lay on the Table a copy of White Paper II containing Notes, Memoranda and letters exchanged between the Governments of India and China during September-November, 1959.

5 believe copies of this White Paper are available for all the Members, and arrangements have been made for distribution. [Placed in Library, See No. LT-1634/59].

ARKENDMENTS TO PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCU-JANTS) RULES, 1958.

The Minister of Works, Housing and Supply (Shri K. C. Reddy): I beg to lay on the Table, under subsection (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, a copy of Notificstion No. GSR. 1205 dated the 31st October, 1959 making certain amendments to the Public Premises (Eviction of Unauthorised Occupants) Rules, 1958. [Placed in Library, See No. LT-1635/59].

SUGAR (SPECIAL EXCISE DUTY) ORDI-NANCE, 1959

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table under provisions of article 123 (2) (a) of the Constitution a copy of the Sugar (Special Excise Duty) Ordinance, 1959 (No. 3 of 1959) promulgated by the President on the 25th October, 1959. [Placed in Library, See No. LT-1636(59).